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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. NO H 107073/सी-1/NPT-153/2023

दिनांक

Date - 27/01/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report in compliance of the order dated-08-09-2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. NGT O.A.NO. 265 Of 2022 Prasoon Pant & Anr Vs. MoEF & CC & Ors.

Sir,

That in compliance of the order dated- order dated-08-09-2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. NGT O.A.NO. 265 Of 2022 Prasoon Pant & Anr Vs. MoEF & CC and Ors. The verification on all points have been done and incorporated in the report of officials of U.P. Pollution Control Board, Ghaziabad which is being submitted for your perusal please.

Yours Sincerely

(Vivek Roy)

Chief Environmental Officer, Circle-1

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.
5. Regional Officer- Ghaziabad for necessary action.

Chief Environmental Officer, Circle-1

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Report in Compliance of Hon'ble National Green Tribunal's Order Dated 8th September, 2022 in Original Application 265/2022

In pursuance to directions of Hon'ble National Green Tribunal in its order dated 08.09.2022 in OA 265/2022, M/s Durga Enterprises Pvt. Ltd. has submitted copy of six-monthly compliance of stipulated conditions of environmental clearance issued vide letter number 701/Parya/SEIAA/5856-5746/2019 dated 15.01.2021 in Regional Office, Ghaziabad on 12.01.2023.

In compliance of directions of Hon'ble Tribunal, the site has been inspected on 25.01.2023 by officers of Regional Office, UPPCB, Ghaziabad. Verification report with regards to compliances submitted is annexed as *Annexure I*.



(Anil Gupta)
Scientific Assistant,
UPPCB, Ghaziabad



(Kishan Singh)
Assistant Environmental Engineer
UPPCB, Ghaziabad

*Annexure I***Verification Report of Status of Compliance of Stipulated Conditions of Environmental Clearance.**

Project Name	“Durga Industrial Park”
Location	Khasra No. 1/2m, 2 to 24, 25/m, 26m, 27m, 28, 29, 30/m, 31/m, 32/m, 37m, 38m, 39m, 40m, 41m, Jhandapur, Ghaziabad and Khasra No. 4974/6m, Pasonda Ghaziabad & 448/m, 449/m, 450/m, 451, 452/1, 453/1, 454, 455/2m, 455/3, 456/1m, 457, 458m, 460m, 461m, 463m, 465/1m, 466m, 467m, & 468/2m, Jagola, Ghaziabad, Uttar Paredsh
Proponent	M/s Durga Enterprises Pvt Ltd

PART-GENERAL CONDITIONS

S.No	General Conditions	Compliance Status	Status Verified
1.	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	Noted. All standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEFCC are strictly complied with. Necessary environmental safeguards are being taken care of. Monitoring Reports of Ambient Air Quality, Soil Sample Analysis, Water quality is appended as Annexure 1 .	Ambient air quality of Ghaziabad is beyond ambient standards. Project Proponent has submitted reports from NABL accredited lab for ambient air quality and noise. Same are for month of June, 2022. Individual plot owners have started construction on around 200 plots (out of total 366). Partial compliance of dust mitigation measures observed during inspection.

2.	It shall be ensured that obtain no objection certificate from the U P Pollution control Board before start of Construction.	No Objection Certificate (CTE) has been granted from Uttar Pradesh Pollution Control Board vide reference no. 156044/UPPCB/Ghaziabad(UPPCBRO)/CTE/ Ghaziabad/2022, dated 01/06/2022. Copy of CTE is enclosed as Annexure-02	Complied. Consent to Establish issued on 01.06.2022 with specific conditions of area being used by non-polluting units (White and Green Category as per CPCB Criteria)
3.	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.	The project was granted Environmental Clearance by SEIAA, U.P. through vide Letter No. 701/Parya/SEIAA/5856-5746/2019 Dated-15/01/2021 A copy of the granted letter is enclosed as Annexure 3.	Environmental Clearance already obtained and compliance submitted.
4.	The proposed land use shall be accordance to the prescribed land use. A land use certificate issued by the Competent Authority shall be obtained in this regards.	Industrial Plots for the development of industries to the desired proponents Land Documents is enclosed as Annexure-4.	Sub-plotting has been done and plots have been sold. Presently no individual plot owner has applied for Consent to Establish. As per CTE 341 plots were to be used by Green Category units and 25 plots by White Category Units.
5.	All trees felling in the project area shall beas permitted by the forest department under the prescribed rules. Suitable clearance inthis regards shall be obtained from the Competent authority.	The project site is devoid of trees. Hence, permission regarding tree felling from the forest department is not applicable.	Same could not be verified presently.
6.	Impact of drainage pattern on environmentshould be provided.	The project does not intersect any natural drainage route. The topography of the	Independent artificial storm water drain constructed. Sewerage network has also been laid

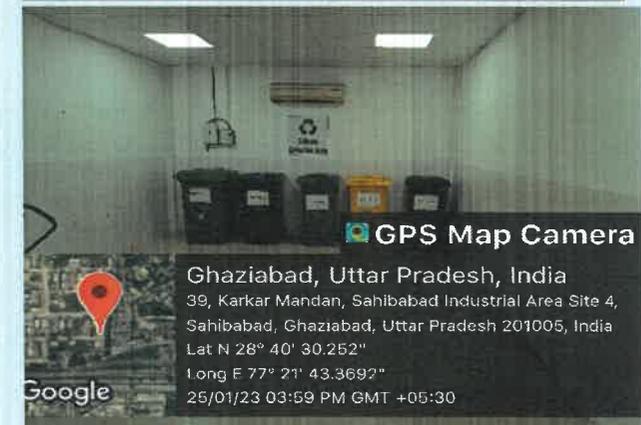
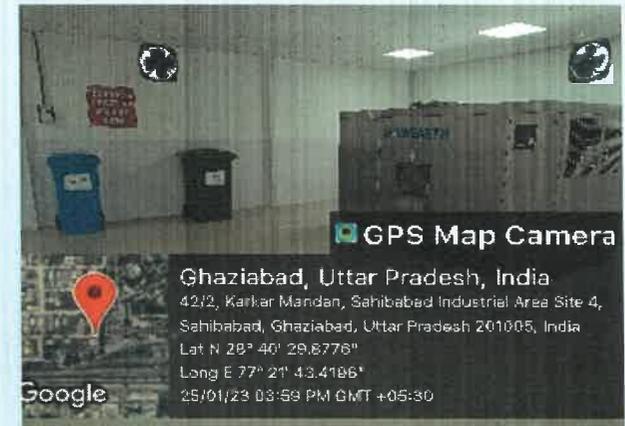
		project was almost plain. No natural drainage lies in the vicinity of the project site. The drainage pattern of the project Designed in such a way that it does not impact the environment.	down to tap domestic sewage to be generated from plots.
7.	Surface hydrology and water regime of the project area within 10 Km should be provided.	Topography map with eco sensitive zones within 10 and 15 km along with the location of project site is enclosed as Annexure-5	The said area falls in catchment of River Hindon.
8.	A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labor during the construction phase shall be provided along with the number of proposed workers.	As the local labors will be hired for the project from nearby areas so the shelters and hutments is developed for their residence for only few labour who came from far away in the project premises. But at the project site, arrangements for safe drinking water and sanitation are provided to the labors.	Project has already been developed by the Project Proponent. Presently labour hutment in small pockets exist in which labourers of individual plot owners are residing.
9.	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	Dual plumbing system will be developed at the project site to re-use and recycle the STP treated water. The sewage is being treated in STP of capacity 550 KLD developed at project site. Treated sewage is being reused for flushing & horticulture purpose. This significantly reduces the fresh water demand for the project. Dual Plumbing plan is enclosed as Annexure-6	Sewage Treatment Plant has been installed but same was not in operation due lack of occupancy on project site. Dual plumbing network has been laid down by the Project Proponent.
10.	Obtain proper permission from competent Authorities regarding enhanced traffic during and due to construction and operation of	Heavy vehicular movement is avoided during peak hours and proper parking facility provided within the site to unload trucks. A group of personals have been made engaged	Project development and construction work already completed. Road size vary from 24 meter to 12 meter within the project site but no separate area earmarked for parking.

	project.	for the management of the traffic and vehicular movement. Plans for the traffic movement were submitted for obtaining the environment clearance.	
11.	Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.	In construction phase, potable water is supplied by water tankers from safe zones. If it will be required in future by the proposed project. Supply water will be used during operational phase of the project.	Construction and development of project has been completed. During inspection, borewells were observed in front of few individual plots without permission/registration of UPGWD. Information regarding same being shared with UPGWD, Ghaziabad.
12.	Hazardous/inflammable/explosive material likely to be stored during the construction and operational phases shall be as per the standard procedure as prescribed under law, necessary clearances in this regard shall be obtained.	Since it is a construction project, less amount of diesel is required which is managed on daily basis and hence drums are provided to store. The total amount of diesel stored at the site will not exceed 2000 Gallons. Thus there is no requirement of clearance from chief controller of explosive for storage of diesel.	No hazardous/explosive material observed on site.

13. Solid waste shall be suitable segregated and disposed. A separate and isolated municipal waste collection centre should be provided. Necessary plan should be submitted in the regard.

Solid waste generated during operation phase as well as construction phase is managed through providing bins of different colour. For the operation phase, the collection and disposal of waste will be managed by third party or civic bodies.

Room for purpose of processing and handling of organic waste along with OWC has been made. Also, another room for E-Waste collection, Glass, Metal, Plastic and other wastes has been constructed. Presently same was not in use due to non-generation of waste.



14. Suitable rainwater harvesting system as per designs of

RWH structures will be developed as per the plan submitted to Authority. 381 Pits will be

For purpose of conservation, network of rain water harvesting pits connected to artificial ponds/water

	groundwater department shall be installed. Complete proposals in this regard should be submitted.	constructed for effective practice of rain water harvesting.	body has been made. Four such artificial ponds have been constructed having area of 557 sq.m., 559 sq.m., 755 sq.m and 550 sq.m.
15.	The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regards shall beSubmitted.	<p>Complied. As per the Central Pollution Control Board (CPCB) standards all the ambient air parameters are found within the limit.</p> <p>Management plan for air environment during operation phase:</p> <ul style="list-style-type: none"> All the D.G. Sets will be provided with adequate height of stack, the stack height will be as per the CPCB guideline. Green belt has been developed. Plant serves as a sink for pollutants have been selected for green belt development. <p>Environmental monitoring will be done during operation phase to keep a check on surrounding ambient air quality status</p>	Only non-polluting units permitted as per Board's CTE and CTO.
16.	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during construction and operation phases. Necessary plans in this regard shall be submitted.	<p>Complied. Well maintained machines and instruments will be used to keep the emissions according to the prescribed standards during construction. Water sprinklers and other dust control measures are being implemented.</p> <p>Air Quality Management (Construction Phase)</p> <ul style="list-style-type: none"> Restrict dust-generating activities, such as blasting or top soil removal, to calm wind 	Yes, Complied. During Inspection one Anti-smog gun and one water Sprinkling Tanker present at the site.

conditions.

- Cover heavy vehicles moving offsite.
- Restrict vehicle speed on construction roads and ensure vehicles use only dedicated construction roads and access points.
- Visually monitor particulate emissions from diesel vehicles and carryout regular maintenance of equipment.
- Company operated vehicles go through regular maintenance and pollution check-up

Air Quality Management (Operation Phase)

- Usage of Bharat-III/Euro-III compliant vehicles.
- Proper ventilation system shall be provided to all part of the work areas
- Usage of low sulphur fuel for transportation and for DG sets.
- DG sets will have appropriate stack height.
- Motorable roads in the complex shall be paved to reduce dust emission.
- Ensure operational procedures are adequately implemented and regularly reviewed so as to identify opportunities for continual improvement.

17.	Suitable noise abatement measures shall be adopted during construction and	In the construction and operation phase, silent type of DG Sets will be used. In operation phase, measures will be adopted to	Yes, Complied. During Inspection one Anti-smog gun and one water Sprinkling Tanker present at the site.
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operation phases in order to ensure that the noise emission do not violate the prescribed ambient noise standards. Necessary plans in this regards shall be submitted.

reduce the effect of noise with the help of greenbelt and noise barrier. DG sets will be installed and run as per CPCB norms to check air and noise pollution.

18. Separate stockpiles shall be maintained for excavated topsoil and the topsoil should be utilized for the preparation of the green belt.

Excavated top soil is stored for using in landscaping.

19. Sewage effluents shall be kept separate from rainwater collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.

Complied. The total waste water will be generated as 452 KLD which will be treated in CSTP of capacity 550 KLD. At the project site, well-designed Sewage Treatment Plant (STP) has been constructed. Sewage drains will be kept separate from rain water collection and storage systems.

Yes, Complied.



20. Hazardous/Solid waste generated during construction and operation phases should be disposed of as prescribed under law. Necessary clearance in this regard shall be

During Construction Phase: Minimum quantity of solid waste generated and disposed of through rag picker weekly.
During Operation Phase: Solid waste shall be managed as per solid waste management rule,

No record of handling and disposal of C&D Waste and other wastes being generated by individual plot owners could be furnished at the time of inspection.

	obtained.	<p>2016 during the operation phase of the project. Solid waste will be collected on daily basis and segregated into recyclable and non-recyclable wastes at a specified location. Recyclable wastes are sold off while the non-recyclable wastes are disposed as municipal wastes.</p> <p>E-wastes are sold off to authorized recycler approved by CPCB/MoEF.</p> <p>The details segregation & management of SW is incorporated in the Form 1&1A & CP, which has already been submitted to the SEIAA.</p>	
21.	Alternative technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.	This condition will be complied at operational stage with due consultation with experts in this field. Installation of organic waste converter will be proposed in the operation phase to convert bio- degradable wastes into manure.	Waste Converter has been installed.
22.	No wetland should be infringed during construction and operation phases. Any wetland coming in project area should be suitably rejuvenated and conserved.	No wet land is present in the project vicinity of 5km. Hence, Condition is not applicable.	No natural wetland observed within the project site.
23.	Pavement shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not	Porous/ Green pavers shall be used to increase infiltration of surface water. Pervious paving materials are used to allow infiltration of surface run-off of rain water.	Complied. Network of rain water harvesting pits connected to artificial ponds/water body has been made. Four such artificial ponds have been constructed having area of 557 sq.m., 559 sq.m.,

	be constructed. Construction of pavement around trees shall be as per specifically accepted principles in order to provide suitable watering aeration and nutrition to the trees.	Constructions of pavements around the tree are such as to provide suitable watering, aeration and nutrition to the tree.	755 sq.m and 550 sq.m.
24.	The green building concept suggested by Indian green building council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.	Most of the benchmarks set by the IGBC will be achieved for making the project environment friendly. Works like use of fly-ash bricks and PPC cement, landscaping etc will be done to fulfill the norms of IGBC without becoming the member.	IGBC compliance should be verified by competent Authority.
25.	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsory ensured.	Well this project is providing individual Industrial Plots so there is no need of structure NOC from the respective authority. And individual plot owners will be responsible for NOC.	National Building Code 2005 should be verified by competent Authority.
26.	Ensure usage of dual flush system for flush cisterns and explore option to use sensor based fixtures, waterless urinals and other water saving techniques.	Complied. Fixtures causing less water wastage in dwelling units and waterless urinals for public places are being installed to save the water and minimize water consumption in the project.	Network for usage for treated water of STP in individual plots has been laid by the Project Proponent.
27.	Explore options for use of dual pipe plumbing for use of water with different quantities such as municipal supply recycled water, ground water etc.	Complied. Dual plumbing system has been installed at the project site. Treated and potable water supply to individual dwelling units. Dual Plumbing plan is enclosed as Annexure-6	Network for usage for treated water of STP in individual plots has been laid by the Project Proponent. Same should be brought in use by individual plot owners.

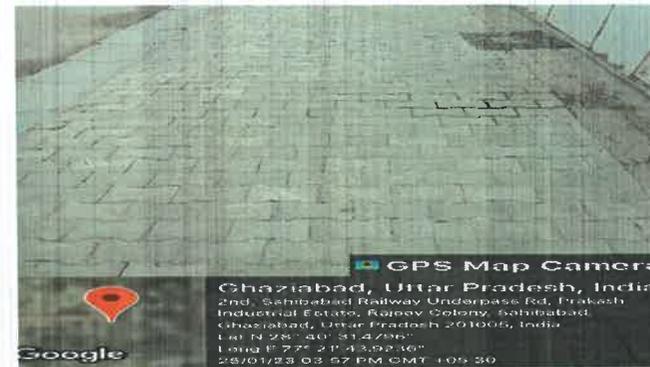
<p>28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.</p>	<p>In the operation phase of the project, to reduce the use of fresh water in the project, it has been proposed to use STP treated water for flushing and landscape. Measures like drip irrigation and sprinkler will be installed to ensure the reduction of water demand for landscaping.</p>	<p>Infrastructure for water recycling provided.</p>
<p>29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.</p>	<ul style="list-style-type: none"> • Solar energy is provisioned for illumination of common areas as well as for garden lighting and street lighting to the extent possible, however use of solar energy for water heating is being ensured. Solar water heaters are utilized for the purpose of energy conservation. • Dual lighting system has been provided on roads, lighting for gardens and street lighting (Solar + Electrical). • Energy efficient appliances are planned to be used. Constant monitoring of energy consumption to be performed and targets for energy conservation will be defined. <p>Street lighting plan is enclosed as Annexure-7.</p>	<ul style="list-style-type: none"> • Around 200 street lights have been installed in the area, of which 50% are solar based. 
<p>30. Make separate provision for segregation, collection, transportation and disposal of e-waste.</p>	<p>As the project is providing individual Industrial Plots, so it could not be classified as the bulk producer. The generated E-waste in the operation phase is disposed through authorized vendors. A separate site along with municipal waste collection point is</p>	<p>Separate area for collection of e-waste has been developed.</p>

		developed in the operation for the proper management of generated E-waste.	
31.	Educate citizens and other stack-holders by putting up hoardings at different places to create environmental awareness.	Noted.	Documentary proof could be furnished for same at the time of inspection.
32.	Traffic congestion near the entry and exit points from the roads adjoining the propose site project site must be avoided. Parking should be fully internalized and no public space should be utilized.	Traffic will be managed by a group of trained personals in the project. Traffic circulation plan will be followed for the smooth running of the traffic and to make the ways devoid of any type of congestion. traffic circulation plan is enclosed Annexure-8.	Plan should be developed as heavy vehicle movement cannot be ruled out in industrial area.
33.	Prepare and present disaster management plan.	Disaster Management Plan is made and submitted along with EIA Report.	Submitted as per record.
34.	The Project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	The project was granted Environmental Clearance by SEIAA, U.P. through vide Letter No. 701/Parya/SEIAA/5856-5746/2019 Dated- 15/01/2021 A copy of the granted letter is enclosed as Annexure 1.	Development completed
35.	A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials and technology, R & U factor etc.	For the energy conservation, practice of Led bulbs and BEE rated appliances will be used in the project by the management. A detail report along with other details regarding the power conservation as per the norms of Bureau Of Energy Efficiency has been presented with the EIA report. Street Lighting plan is enclosed as Annexure-7.	Energy audit should be carried out by competent Authority.

36. Fly ash should be used as building material in the construction as per the provision of Fly Ash notification of September, 1999 and amended as August, 2003 (the above condition is applicable only if the project lies within 100 km of Thermal Power Station).

Fly ash bricks and PPC cement containing fly ash will be utilized for the development work of the project.

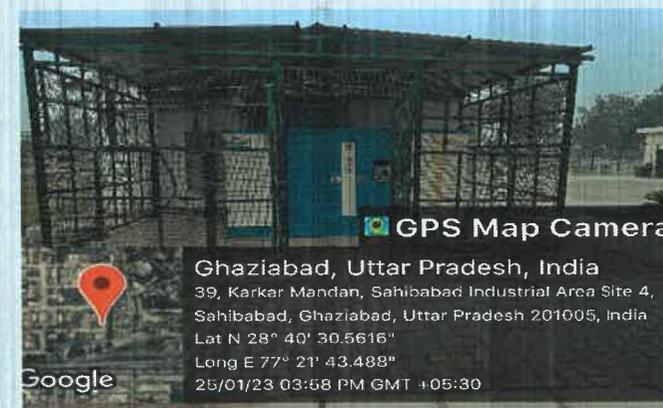
Fly ash bricks used in boundary walls and area development. Copy of bills is annexed



37. The DG Sets to be used during construction phase should use low Sulphur diesel type and should conform to E.P. rules prescribed for air and noise Emission standards.

Complied. DG set being used at site runs on High Speed Diesel which causes low NOx generation and confirms the standards of E.P. rules prescribed for air and noise emission standard. Air and noise pollution reports are enclosed as Annexure.

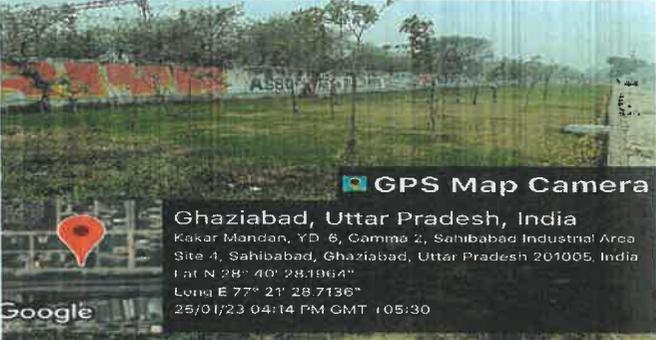
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38. Alternate technology to chlorination (for disinfection of wastewater) including methods like ultra-violet radiation, Ozonation etc. shall be examined and a report submitted

A MBBR technology based captive STP has been installed to comply with the condition and for the treatment of the sewage. Regular maintenance of the STP will be done by the management.

Ozonator installed for purpose of disinfection.

	with justification of selected technology.		
39.	The green belt design along the periphery of the plot shall achieve attenuation factor confirming to the day and night noise standards prescribed for residential land use. The open space inside the plot should be suitable landscaped and covered with vegetation of indigenous variety.	Total 29600.98 SQM (15% of total plot area) has been provided for the development of green belt along the boundary of the project as per the three tier system of the greenbelt norms. Samplings of long and tall species of trees are being planted to develop a greenbelt along-with the project boundary which can act as pollution barrier in the operation phase of the project.	Green belt development done as per approved layout plan 
40.	The construction of the building and the consequent increase traffic load should be such that the micro climate of the area is not adversely affected.	As it is industrial plot development project, there are minimal or no impact on microclimate due to construction of building and minor increase in traffic. All measures are being taken for the dust suppression and fugitive emission control. The load of traffic will be reduced by internalized parking.	In order to ensure minimal impact during operation phase, CTE and CTO has been issued with specific condition of permitting White and Green category units only.
41.	The building should be design so as to take sufficient safeguards regarding seismic zone sensitivity.	Well this project is individual industrial plots project. So there is no need of structure NOC from the respective authority. And individual plot owners will be responsible for NOC.	Not applicable.
42.	High rise buildings should obtain clearance from aviation department or Concerned Authority.	Well this project is individual industrial plot development project so there is no need of Height NOC from the respective authority.	Not applicable

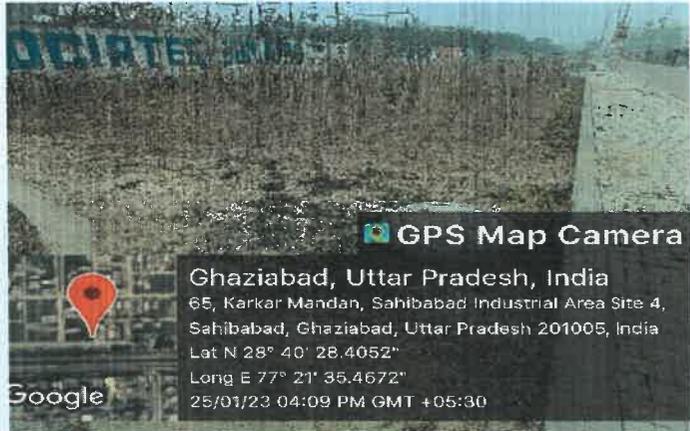
43.	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	Both during construction and operational stages, all measure will be undertaken to avoid development of slums and illegal commercial activities.	Small hutment by few individual plots has been allowed for labourers. These are temporary in nature.
44.	It is suggested that literacy program for weaker section of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.	Project management is obligated for the up-lifting of the weaker section of the society. All possible efforts will be made to provide any kind of aid to them.	Assessment not done on site.
45.	The use of compact fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	LED bulbs are being installed in the common areas of the project to minimize the energy consumption by the project. In the operation phase, unit owners will be convinced for the use of led bulbs and high star rated electrical appliances in their dwelling unit. Their disposal will be done as per the E- waste	Should be ensured at all times during operation phase.
46.	It shall be ensured that all street and park lighting is solar powered 50% of the same may be provided with dual (solar/electrical) alternatives.	All the common areas lighting will be powered by solar energy. Solar powered street lights will also be erected in the project.	Out of around 200 common street lights, around 50% are solar based.
47.	Solar water heater shall be	Solar geysers will be installed before the	Not installed.

	installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with Justification.	operation of the project. Plans for the same have been discussed in the submitted EMP.	
48.	Treated effluents shall be maximally reused to aim for zero discharged, where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.	452 KLD wastewater generated from the project which will be treated in 550 KLD. 362 KLD Recycled treated generated from the STP. This will be used for 172 kld for flushing, 79 KLD for horticulture and 111 KLD discharges in to sewer. Water balance diagram is enclosed as Annexure-09	Network and Infrastructure for use of recycled water in place.
49.	The treated effluent should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP, if unable, necessary permission from authorities should be taken .	Surplus sewage and treated water from STP will be discharge from the project. Permission for the same has been taken from GDA. A copy of the sewer permission is enclosed as Annexure-10 .	Permission obtained from Ghaziabad Nagar Nigam for disposal of treated sewage into public sewer.
50.	Construction activities including movement of vehicles should be so managed so that no disturbance is caused to nearby residents.	Construction activities are being undertaken during day time and heavy traffic is allowed only during non peak hours.	Traffic within the premises was being managed adequately by private guards.
51.	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if	It is being complied. All the necessary clearances for the development of the project will be obtained from concerned authorities. When construction work will be completed,	Area development already completed by the project proponent.

	this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.	for operation of the project, remaining NOCs will be obtained for the operation phase.	
52.	Parking areas should be in accordance with norms of MoEF, Government of India. Plans may be drawn up accordingly and submitted.	Parking will be provided as per the MoEF&CC and GDA by-Laws.	Parking area not yet developed.
53.	The location of STP should be such that it is away from human habitation and does not cause a problem of odor. Odorless technology options should be examined and a report submitted.	STP has been installed at separate location within the project premises.	Complied.
54.	The environmental management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environmental management plans.	EMP with cost break-up of the included environmental activities was produced with submitted EIA report. The management is obligated to follow the prepared EMP for better environmental safeguards.	Documentary proof for same could not be produced at the time of inspection.
55.	Details plans for safe disposal of STP sludge shall be provided along with	STP sludge will be utilized as manure for the horticulture purpose. Sometime if sludge will not be utilized, it will be dumped to farmer's field as per their need basis.	Filter press installed for sludge collection but not in use at the time of inspection.

	ultimate disposal location, quantitative estimates and measures proposed.		
56.	Status of project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	It will be Complied.	Project development completed.
57.	Specific location along with dimensions with reference to STP, Parking open areas and Green belt etc. should be provided on the layout plan.	Project layout plan along with the locations of STP, green area, parking etc has been submitted to competent department during environment clearance.	Complete verification with regards to approved map and area development on site should be done by GDA.
58.	The DG Sets shall be so installed so as to conform to prescribed stack height and regulations and also to the noise standards as prescribed. Details should be submitted.	The installation of DGs and their stacks will be done as per the guidelines issued by CPCB for DG sets. Stack height will be more than the height of the highest tower of the project just to comply CPCB norms. Emission from the stack will be monitored regularly by NABL approved lab.	Gas based generator installed.
59.	E-Waste Management should be done as per MoEF guideline.	E - waste generation will be managed as per E-waste rules.	Separate area for E-waste handling earmarked. E-Waste collected should be disposed through authorized recyclers.
60.	Electrical waste should be segregated and disposed suitable as not imposed Environmental Risk.	Agreed. Electrical waste generation will be managed as per E-waste rules.	Separate area for E-waste handling earmarked. E-Waste collected should be disposed through authorized recyclers.

61.	The use of suitably processed plastic waste in the construction of road should be considered.	Plastic wastes like cement bags will be used in the development of the roads in the project premises.	Representative of the project proponent informed that plastic waste is not used in road development. Same should be verified by competitive authority.
62.	Displaced persons shall be suitably rehabilitated as per prescribed norms.	As the project site was a vacant land so there was no settlement of any community hence rehabilitation and resettlement didn't happen before starting of the construction work.	Could not be verified on the site.
63.	Dispensary for first aid shall be provided.	First aid boxes at various locations will be provided both in construction phase.	No dispensary developed on site.
64.	Safe disposal arrangement of used toiletries item in hotels should be insured. Toiletries items could be given complementary to guests, adopting suitable measures.	As it is industrial individual plots project hence this condition is not applicable.	Not Applicable
65.	Diesel generating set stacks should be monitored for CO & HC.	Diesel generating set stacks will be monitored for CO & HC in operation phase.	Not Applicable.
66.	Ground water downstream of rain water harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary hand pump should be provided for sampling. The monitoring is to be done both pre & post monsoon season.	RWH pit nearest to STP location will be monitored both in pre and post monsoon during operational phase.	Should be complied after operation of the STP starts.

67.	The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.	15 % land area of net plot area is being developed for green belt along the periphery of the project boundary.	Green belt developed as per approved master plan. Patch of Miyawaki plantation also developed. 
68.	A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/ effluent treatment in tanks.	Separate and dedicated meters for the electric and sewage quantity will be provided to the proposed STP.	Complied.
69.	An energy audit should be annually carried out during the operational phase and submitted to the authority.	Energy Audit shall be carried out during operational phase.	Individual electrical connections are being obtained by individual plot owners.
70.	Project proponents shall endeavor to obtain ISO: 14001 certificates. All general and specific conditions mentioned under this environmental manual to be prepared for the	The project proponent and the project are obligated to match the benchmarks of ISO: 14001 for providing a better environmental management.	No comment.

<p>certificate purposes and compliance.</p>		
<p>71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall besubmitted (within the month) on need base assessment study in the study area. Income generating measures which can help in upliftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall bespecified. Revised ECR</p>	<p>CSR plan along with the break of the cost and activities has been submitted to the Directorate of Environment, U.P. The total cost decided for the CSR activities was equal to the 2% of the total project cost.</p>	<p>Need to be verified by competent authority.</p>

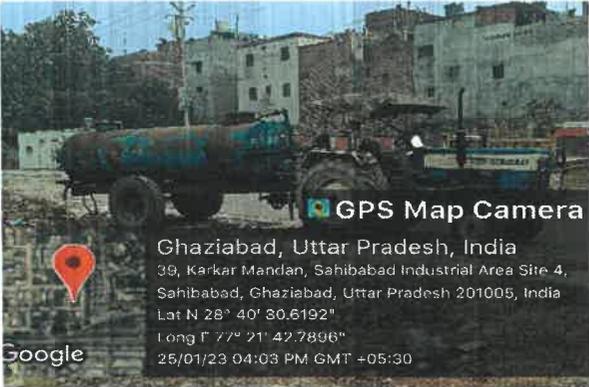
	plan is to be		
72.	Appropriate safety measures should be made for accidental fire.	Appropriate safety measures will be provided as per guidelines of District Fire Department.	Provisional NOC obtained from Fire Department. Infrastructure for management of fire not installed yet. Same needs to be verified by Fire Department as well.
73.	Smoke meters should be installed as warning measures for accidental fires.	Individual industries will provide smoke meter as and when required.	Responsibility of individual plot owners.
74.	Plan for safe disposal of R.O reject is to be submitted.	As of now, RO plant is not proposed in the project for the operation phase hence this condition is not applicable.	No RO Plant installed.

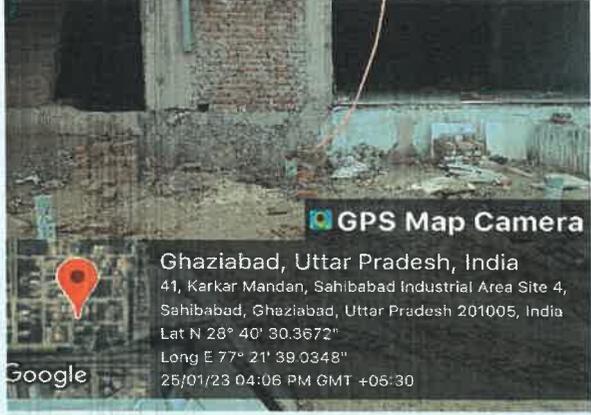
PART-B SPECIFIC CONDITIONS

S.No.	Specific Conditions	Compliance Status	Status Verified
1.	If the proposed project falls in critically (CPAs), severely polluted area (SPAs) the provisions of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19/08/2019 by MoEF&CC, Govt of India vide letter dated-31/10/2019 shall be followed in letter and spirit.	To sum up this point CEPI Certificate is enclosed as Annexure-11.	Undertaking for compliance submitted
2.	All the additional conditions for grant of consent to establish (CTE)/consent to	Complied.	Undertaking submitted

	operate (CTO) related to pollution mitigation measure as prescribed in the office memorandum of MoEF&CC. GoI. Dated 31/10/2019 and seemed fir by UP Pollution control Board in the consent orders shall be followed by project proponent.		
3.	The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.	It will be complied before the installation of solar appliances in the project. A detailed report will be intimated to the concerned authorities.	Solar lights installed on site
4.	The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.	Agreed. It will be complied according to the CPCB guidelines for the plantation.	Bamboo, Ashoka, Palm, Jamun, Neem and Kadam among others have been planted on site. Guidance from DHO, Ghaziabad. May be sought by the Project Proponent, if required.
5.	The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.	CSR plan along with the break of the cost and activities has been submitted to the Directorate of Environment, U.P. The total cost decided for the CSR activities was equal to the 2% of the total project cost.	Documentary proof could not be furnished at the time of inspection.
6.	The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its	Complied.	The project is primarily area development project. Assessment report with regards to C&D Waste generated and C&D waste utilized needs to be submitted.

	management plan.		
7.	The project proponent shall submit within the next 3 months the details of segregation plan of MSW.	Complied.	Presently, the production of industries has not yet begun. Detailed plan for MSW handling, management and disposal need to be submitted.
8.	The project proponent shall ensure that waste water is properly treated in STP and reused maximum for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.	It is being strictly ensured and complied so that the water should not be wasted unnecessarily.	STP installed. Adequacy of ETP can be assessed at the time of operation.
9.	The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.	Water sprinklers will be used along with green barriers to control dust emission in the construction phase of the project.	No display board enlisting steps to be taken for dust abatement present on site. Partial compliance of dust abatement measures observed on site.
10.	The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CSR fund of the project for which EC is granted in addition to and water harvesting pits and carbon equestration parks/designed ecosystem.	Agreed. CSR will be done as per Company Act, 2013:	Documentary proof not furnished.

11.	The Project proponent shall obtain the forest clearance and permission of central and state government as per law under the provisions of forest (Conservation) act, 1980 before the start of the wok.	Noted.	No Comment
12.	In compliance to Hon'ble supreme court order dated 13/01/2020 in IA no. 158128/2019 in writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.	Agreed. It will be complied.	<p>Anti-Smog gun installed and operational at the time of inspection. Dedicated sprinkling tanker also available on site.</p> 
13.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority	No ground water is being extracted from the project site.	No borewells are permissible but individual plot owners have installed them without permission from UPGWD. Information regarding same and for initiation of action being shared with UPGWD.

	shall be obtained to use it.		
14.	Individual projects shall obtain separate ECsas per EIA notification 2006 (as amended).	Agreed.	No Comments
15.	Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.	Provisions for using the solar energy like solar water geysers and solar street lights will be made at the time of bringing the project in the operation. Details of energy to be saved by the project by installation of solar appliances have been presented along with the EIA report made for the Environment Clearance.	Complied
16.	The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring	Agreed.	No ground water testing report submitted

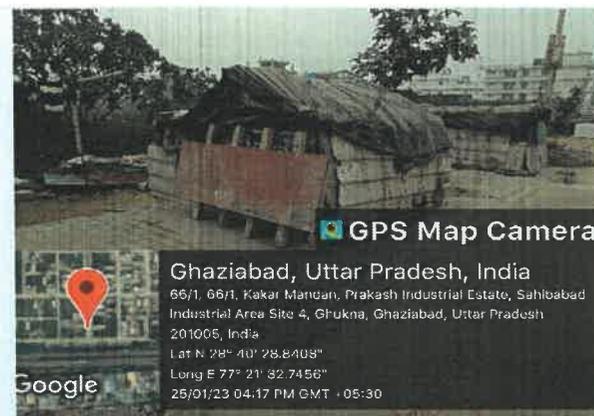
	stations.		
17.	15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.	The landscape area of 10% along-with 5 % peripheral green area shall be developed in the area of 29600.98 m ² which is 15% of the net plot area. The proposed landscape has being developed as per the CPCB standards. Ornamentals and evergreen trees will be planted in the landscape area. Landscape plan is enclosed as Annexure-VII.	Green area developed as per approved master plan. Patch of Miyawaki plantation also developed.
18.	The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.	Agreed.	STP installed for treatment of waste water followed by disinfection by means of an ozonator.
19.	Permission from local authority should be taken regarding discharge of excess water into the sewer line.	Permission for the discharge of sewage and treated ETP water has been obtained from GDA. Copy of the sewer permission is attached as Annexure-10.	Permission obtained from Ghaziabad Nagar Nigam
20.	The height, Construction built up area of the proposed construction shall be in the accordance with the exiting FAR norms of the competent authority & it	It will be complied. Building Plan has been approved by the GDA and development of the project will be done according to the plan.	Individual plot owners are getting their maps sanctioned from GDA

	should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.		
21.	“Consent for Establishment” shall be obtained from UP Pollution Control Board.	CTE has been obtained from UPPCB.	Complied
22.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	During construction phase at the site, wastewater is managed with the help of soak pits and mobile toilets for worker. A safe drinking water facility is also provided to the workers.	Construction and development by the developer has been completed. Individual plot owners are constructing their units now.
23.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.	Noted.	STP installation and green belt development done.
24.	Municipal solid waste shall be disposed/ managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.	Solid waste generated during both operation and construction phase will be managed through providing bins of different colour. The collection and disposal of waste will be managed by third	Separate rooms for storage/management of solid waste developed on site but for adequate handling of waste generated from entire project tie up for disposal and processing will have to be done with Ghaziabad Nagar Nigam.

		party or civic bodies.	
25.	Organic waste converter should be installed.	It will be compiled at the time of operation phase of the project.	Organic Waste converter having capacity of 1000-1400 kg/day installed.
26.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	There is no need of forest clearance in this project. If required will be taken from the respective authority.	Needs to be verified by DFO, Ghaziabad
27.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	There is no sensitive area within the project vicinity of 5 and 10 kms.	Needs to be verified by DFO, Ghaziabad
28.	The project proponent shall prepare a Site- Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site- Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).	Noted.	Needs to be verified by DFO, Ghaziabad
29.	The project proponent shall obtain Consent to Establish /Operate under the	Complied.	Complied

	provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.		
30.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.	No ground water is being abstracted from the project site.	As per CTE/CTO, no borewell is to be permitted on site. However, it was observed that individual plot owners have installed borewells without registration/permission from UPGWD
31.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.	Agreed.	No unit is operational.
32.	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out and report submitted to SELAA, U.P.	Agreed.	Not submitted
33.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.	As the local labors is being hired for the project from nearby areas so the shelters and hutments is developed for their residence for only few labor who came from far away in the project premises. But at the project site, arrangements	Project development has been completed. Presently few hutments are in place where labourers engaged in construction of individual plots are residing.

for safe drinking water and sanitation are provided to the labors.



34.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	As the local labors are being hired for the project from nearby areas so the shelters and hutments is developed for their residence for only few labor who came from far away in the project premises. But at the project site, arrangements for safe drinking water and sanitation are provided to the labors.	Area development completed. As per representative on site, arrangement for drinking water was done from outside, however, documentary proof of same could not be provided.
35.	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	Agreed.	Rooms for segregation of waste have been constructed
36.	Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details	CSR plan along with the break of the cost and activities has been submitted to the Directorate of	No documentary evidence furnished.

	of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-1A.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.	Environment, U.P. The total cost decided for the CSR activities was equal to the 2% of the total project cost.	
37.	No parking shall be allowed outside the project boundary.	Traffic circulation plan plan is enclosed as Annexure-10	Traffic circulation plan should be complied in toto.
38.	Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Agreed.	Not applicable for project proponent but same shall be complied with by individual plot owners
39.	Surface rain water has to be collected in kacchha pond for ground water	Agreed.	Four kaccha ponds developed with stone grit

	recharging and irrigation of horticulture and peripheral plantation.		
40.	The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.	It will be Complied at the time of operation phase of the project.	Project proponent is not developing the buildings but safety guidelines should be complied with by individual plot owners
41.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	As it's a Greenfield project so Less generation of mucks during construction. Water sprinkling will be done.	Project development and construction from developer's end completed
42.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	Complied. DG set being used at site runs on High Speed Diesel which causes low NOx generation and confirms the standards of E.P. rules prescribed for air and noise emission standard.	Project proponent has installed a gas based generator for services but it was observed during site inspection that some of the individual plot owners have installed temporary DG sets for construction purpose.
43.	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during	Agreed. It will be complied.	Ambient air quality of Ghaziabad is beyond ambient standards. Project Proponent has submitted reports from NABL accredited lab for ambient air quality and noise. Same are for month of June, 2022. Individual plot owners have started construction on

	construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.		around 200 plots (out of total 366). Partial compliance of dust mitigation measures observed during inspection.
	Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.	Noted. Shall be complied.	Not applicable
44.	The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	The landscape area is being developed as per the CPCB standards. Ornamentals and evergreen trees are planted in the landscape area. Plantation is being done along the periphery of the project to develop a greenbelt which will act as a pollution barrier to the project.	
45	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.	The design of the building has been proposed in a way that it will allow movement of fresh air and passage of natural light, air and ventilation.	

46.	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.	Pavements will be done to maximize the catchment area for the rain water harvesting. Paved area will be maintained clean for proper rain water harvesting process. Plantation bed will be bordered by the pavements to avoid any spillage of water in the project.	Complied 
47	Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.	381 RWH pits will be developed for the roof top rain water harvesting. Storms water drains and waste water drains will be erected separately.	For purpose of conservation, network of rain water harvesting pits connected to artificial ponds/water body has been made. Four such artificial ponds have been constructed having area of 557 sq.m., 559 sq.m., 755 sq.m and 550 sq.m. 
48	All the internal drains are to be covered till the disposal point.		Complied
49	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications,	Agreed.	

	Government Resolutions, Circulars, etc. issued if any.		
50	Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.	Reflecting paint will be used on the rooftop and side walls of the building tower.	Not applicable



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